

Minutes of the meeting held on 28th January, 2016 at 1700 hrs.

Present

Shri R.K. Mathur, Chief Information Commissioner
Shri Basant Seth, Information Commissioner
Shri Yashovardhan Azad, Information Commissioner
Shri Sharat Sabharwal, Information Commissioner
Smt. Manjula Prasher, Information Commissioner
Shri M.A. Khan Yusufi, Information Commissioner
Prof. M.S. Acharyulu, Information Commissioner
Shri Sudhir Bhargava, Information Commissioner
Secretary to the Commission, assisted by other officers.

Agenda No. 1: Follow up action on previous pending agenda items.

- (a) The compendium of important High Court / Supreme Court decisions on RTI matters circulated by JS (Law) was discussed. The Commission desired that if there are any pending decisions of High Court/ Supreme Court, same may be included, the compendium may be updated regularly and also put in the website.

Action: JS (Law)

- (b) It was informed that the annual increment file of outsourced staff has been sent to Department of Expenditure, Ministry of Finance for consideration.

Action : JS(A)

Agenda No. 2:Strengthening the functioning of the Central Registry.

The proposal for strengthening of Central Registry has already been presented earlier. A further proposal has been circulated. The Commission was also informed of the engagement of the National Institute of Smart Governance for preparing and submitting proposal for functioning of a Centralised Registry. The matter will be discussed in the next meeting of the Commission.

Action: JS (A)/Registrar /JS (MR)

Agenda No. 3: Compliance monitoring of the Commission's decisions.

A system may be put in place and monitored.

Action: Registrar

Agenda No. 4 : Standardisation of proforma for issue of notice for hearings and decision of hearings.

The formats for Notices have been circulated for suggestions of the Information Commissioners. After due consideration of the suggestions, standard formats will be formulated.

Action: Registrar

Agenda No. 5: Any other item with the permission of the Chair.

- It was decided that Registry will work out method for identifying duplicate RTI applications/second Appeals.

Action: JS(MR)/ Registrar / JS(Law)

- All efforts should be made to ensure that dak/papers received by name of the Information Commissioners should be made available without any delay. Further, dak/letters received by name of the Information Commissioner may be directly delivered to their office, instead of being delivered in Central Registry, as is happening now.

Action: JS(Admn)/JS(Law)

(S.P. Beck)

Joint Secretary (Admn.)

To

1. PPS to Chief Information Commissioner
2. PPS to Information Commissioner (BS)
3. PPS to Information Commissioner (YA)
4. PPS to Information Commissioner (SH)
5. PPS to Information Commissioner (MP)
6. PPS to Information Commissioner (KY)
7. PPS to Information Commissioner (SA)
8. PPS to Information Commissioner (SB)
9. PPS to Secretary/PS to Additional Secretary

Copy also to :

1. Registrar, CIC
2. JS(MR) / JS(Law)/ JS(P&B)
3. Shri Sushil Kumar, DS(Admn)
4. Shri S.K. Rabbani, DS(Gen. Admn)
5. Shri Dharendra Kumar, DR
6. Shri T.K.Mohapatra, DR
7. Shri B.D. Harit, DR
8. Shri K.A.Talwar, DR
9. Shri U.C. Joshi, DR
10. Shri Dinesh Kumar, DR
11. Shri V.K.Sharma, Consultant
12. Shri R.L.Gupta, Consultant
13. Shri Vijay Bhalla, Consultant
14. Shri Malik, Scientist E, NIC with a request to upload the Minutes of the meeting on the website of the Commission.

(S.P. Beck)

Joint Secretary (Admn)